
(2020) 10 SEBI CK 0069

In the Securities Appellate Tribunal Mumbai

Case No : Miscellaneous Application No. 351 Of 2020, Appeal No.313 Of 2020

Shruti Vora

APPELLANT

Vs

Securities & Exchange Board Of India

RESPONDENT

Date of Decision : 16-10-2020

Acts Referred:

Citation : (2020) 10 SEBI CK 0069

Hon'ble Judges : Tarun Agarwala, Presiding Officer; Dr. C. K. G. Nair, Member; M. T. Joshi, J

Bench : Full Bench

Advocate : Somasekhar Sundaresan, Kunal Katariya?, Ravi Vijay Ramaiya, Sahebrao Buktare, Suraj Chaudhary, Nidhi Singh, Kinjal Bhatt, Vidhii Partners

Final Decision : Disposed Of

Judgement

1. Connect with Appeal no.308 of 2020. We have heard Mr. Somasekhar Sundaresan, Advocate assisted by Mr. Kunal Katariya, Advocate, Mr. Ravi

Vijay Ramaiya, Chartered Accountant and Mr. Sahebrao Buktare, Advocate for the Appellant and Mr. Suraj Chaudhary, Advocate with Ms. Nidhi

Singh and Ms. Kinjal Bhatt, Advocates for the Respondent.

2. Four weeks time is allowed to the respondent to file reply. Three weeks thereafter to the appellant to file rejoinder. The matter would be listed for

admissions and for final disposal on 15th December, 2020.

3. In the meantime, if the appellant deposits a sum of Rs.3 lakhs within four weeks from today before the respondent the balance amount shall not be

recovered during the pendency of the appeal. The amount so deposited shall be kept in an interest bearing account and would be subject to the result

of the appeal. Misc. application is accordingly disposed of.

4. Parties are directed to contact the Registrar 48 hours before the date fixed to find out as to whether the hearing would take place through video conferencing or through physical hearing.

5. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the registry. In these circumstances, this order will be digitally signed by the Presiding Officer on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.